

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)**

Item 31

CP(IB) No. 549/Chd/Pb/2019

Under Section 9, IBC 2016

In the matter of:-

DMK Castings Pvt. Ltd

....Petitioner /Operational Creditor

Vs.

Upper India Steel Mfg. And Engineering Co. Ltd.

...Respondent/Corporate Debtor

Present through Video Conferencing:

Mr. Harsh Garg and Mr. Pulkit Goyal, Advocates for Petitioner

Mr. Vaibhav Sharma, Advocate for Respondent

It is stated by learned counsel for petitioner that the entire claimed amount has been received and he does not want to proceed further with this petition. This fact is admitted by learned counsel for the respondent. Keeping in view the statement made by learned counsel for petitioner, the petition is dismissed as withdrawn.

Sd/-
(Subrata Kumar Dash)
Member (Technical)

Sd/-
(Harnam Singh Thakur)
Member (Judicial)

March 14, 2022
PB